
(2020) 09 SEBI CK 0001

In the Securities Appellate Tribunal Mumbai

Case No : Appeal No.103 Of 2020

?India Ratings And Research Private Limited

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 30-09-2020

Acts Referred:

Citation : (2020) 09 SEBI CK 0001

Hon'ble Judges : Dr. C. K. G. Nair, Member;M. T. Joshi, J

Bench : Division Bench

Advocate : P.N. Modi, Neville Lashkari, Anuj Berry, Tanvee Kanauja, Mihir Mody, Shehaab Roshan

Judgement

1. The learned senior counsel for the appellant Shri P.N. Modi submits that the SEBI has passed a fresh order in the matter and accordingly a fresh

appeal also needs to be filed. If the fresh appeal is filed, list both the appeals together on December 3, 2020.

2. We also direct all the parties to approach the Registrar of this Tribunal 48 hours before the date fixed in order to find out as to whether the present

appeal would heard through video conference or through physical hearing depending on the prevailing situation.

3. The present matter was heard through video conference due to Covid-19 pandemic. At this stage it is not possible to sign a copy of this order nor a

certified copy of this order could be issued by the registry. In these circumstances, this order will be digitally signed by the Presiding Officer on behalf

of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Parties will act on production of a digitally signed

copy sent by fax and/or email.